

TO BE PUBLISHED IN PART II SECTION 3(ii) OF THE GAZETTE OF INDIA.

GOVERNMENT OF INDIA
MINISTRY OF FINANCE
(DEPARTMENT OF REVENUE)

.....

New Delhi, dated the 31st Jan., 1978.

NOTIFICATION
INCOME TAX

No.2705 (F.No.176/3/79-Ith(AI): In exercise of the powers conferred by sub-section (2)(b) of Section 80G of the Income-tax Act, 1961 (43 of 1961), the Central Government hereby notifies 'Sri Marundeeswarar Temple, Tiruvanniyur, Madras' to be a place of public worship of renown throughout the State of Tamil Nadu for the purposes of the said section.

Sd/- (J.P.Sharma)
DIRECTOR: GOVERNMENT OF INDIA.

To

The Manager,
Government of India Press,
Ring Road, Mayapuri Industrial Area,
(Near Pajouri Garden),
New Delhi.

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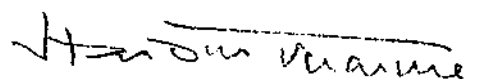
1. The Commissioner of Income-tax, Tamil Nadu III, Madras with reference to his letter C.No.1143(77)/78/T.No.III dated 21.12.78.

He is requested to check up the position regarding the utilisation of the donations by obtaining relevant accounts from the respective religious authorities every year.

2. All other Commissioners of Income-tax.
3. The Comptroller & Auditor General of India, New Delhi.
4. All Chambers of Commerce in Tamil Nadu.

Sd/- (J.P.Sharma)
DIRECTOR: GOVERNMENT OF INDIA.

AUTHORISED FOR ISSUE.


ASSTT. DIRECTOR OF INSN. (RS&P).

*Nagpal.